

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8187 of 2021**

Ram Kumhar **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mrs. Ritu Kumar, Advocate

For the State : Mr. P.K. Verma, A.P.P.

02/06.09.2021 Heard Mrs. Ritu Kumar, learned counsel for the petitioner and Mr. P.K. Verma, learned A.P.P. for the State.

So far as defect no. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Kuchai P.S. Case No. 06/2021.

The informant was regularly receiving calls on his mobile in which Rs. 5,00,000/- was being demanded as extortion money.

It appears that the mobile used in making such calls was recovered from the possession of the petitioner.

However, considering the fact that the petitioner is in custody since 20.02.2021, he is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned A.C.J.M., Seraikella in connection with Kuchai P.S. Case No. 06/2021.

(R. Mukhopadhyay, J.)